

[English]

MR. CHAIRMAN : Hon. Members, today being the last day of the Session, I would like to say that maximum number of Members are to get a chance to speak in the Zero Hour. But the only thing is that it will have to be in an orderly manner and also brief. Everybody will get a chance. If any hon. Member gets up in-between, he will not get a chance today.

SHRI RAM NAIK (Mumbai North) : I am on a point of information. It was agreed that the Aquaculture Bill will be introduced

MR. CHAIRMAN : After Zero hour.

SHRI RAM NAIK : Let them at least tell us. Otherwise, the Government would not say anything. It is not shown in the List of Business. Supplementary would not say anything. It is not shown in the List of Business. Supplementary List of Business has also not been circulated.

MR. CHAIRMAN : We will take up Government business till 3.30 p.m. After 3.30 p.m., we will take up the Private Members' Business. After six O'clock, we can take it up again

SHRI K.P. SINGH DEO (Dhenkanal) : Sir, I thank you very much for giving me this opportunity.

I would like to raise the issue of retrograde recommendation of the Fifth Pay Commissions for the Subordinate Engineers' Cadre of the All India Radio and the Doordarshan of the Ministry of Information and Broadcasting. Eight thousand of them had appealed. I had sought hon. Speaker's permission to present a petition today. But it did not find a place in the Order Paper.

What has happened is that the Second, the Third and the Fourth Pay Commission had given them improvements. The Cabinet gave them improvements in 1993 after the Fourth Pay Commission recommendations. The Supreme Court judgement of 1988 was given effect to by the Ministry of Information and Broadcasting with retrospective effect from 1978. Again in 1995, it was improved.

Now, what the Pay Commission by its recommendation has sought is striking at the Judiciary, the Executive and the Legislature and have recommended a grade which is far lower than what was given by the Fourth Pay Commission.

So, I submit that these 8,000 people will be thrown

into distress if their petition is not conveyed to the Petitions Committee. We are going to adjourn for one month. I do not know whether the Government is going to accept the recommendations of the Pay Commission. Once it does so, then, it will be a *fait accompli*.

These employees have gone to the Joint Consultative Machinery. They have appeared before the Pay Commission. But they have not had an sympathetic hearing. Even the Ministry of Information and Broadcasting is supporting their cause.

[Translation]

SHRIMATI SATVINDER KAUR DHALIWAL (Ropar) : Mr. Chairman, Sir, Mandi Govindgarh is the commercial centre of Punjab and from there 80 per cent produce of Punjab is supplied to other parts of the country. But fast trains coming from other states do not have a stoppage there as a result of which the businessmen have to go to other cities for catching trains. Besides being a historical city, it is also a city of historical importance. Therefore, I would request that the Flying Mail Coming from Delhi should have a stoppage there so that business may further flourish there and the railway may also have financial benefits in the shape of passenger's fare.

SHRI PRAHLAD SINGH (Seoni) : Mr. Chairman, Sir, it is my maiden speech in the House, therefore, I first of all thank you for giving me time to speak. I hail from Madhya Pradesh. Sir, the entire Madhya Pradesh Government is involved in corruption and Lokayukta has submitted its third report also against the Government. But I would like to raise a matter relating to this House only. In my own district a corruption case under JRY has come to light. The workers and poor people, who were receiving ration on subsidised rate on cash payment or on Government coupons, have not been getting ration for the last 7-8 months. When we started on agitation against it, we were told that the ration was not available. But now we come to know that ration was drawn by some societies on fake coupons. One such case was brought to light in an Adivasi block. But the Madhya Pradesh Government is providing protection to them. I expect from the Central Government that its hon. Minister would look into this matter so that the interests of poor people could be protected. There are several such cases against Madhya Pradesh Government and Lokayukta has also levelled such charges in its reports.

MR. CHAIRMAN : You please tell us to what the Union Government should do in this regard.